

[21 April, 2003]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) to (c) Central Government has since announced Prime Minister's National Award for Excellence in Urban Planning & Design 1998-99.

CBI Raids on DDA Officials

3237. SHRI DATTA MEGHE.:
SHRI LAJPAT RAI:
SHRI RAM JETHMALANI:
SHRI UDAY PRATAP SINGH:
SHRI RAMA SHANKER KAUSHIK:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) Whether the CBI has recently conducted raids on DDA officials;
- (b) if so, the details of officials on whom searches were conducted and the details of cash, etc., seized from them;
- (c) whether Government have received representations earlier about the nefarious designs of such DDA officials; and
- (d) if so, the further action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) and (b) The CBI has conducted raids at the official and residential premises of S/Shri Subhash Sharma, former VC, DDA, A.M. Sharan, Commissioner (Land Disposal), DDA, Vijay Risbud, Commissioner (Planning), DDA, Jagdish Chander, Director (Lands), DDA and Ashok Kapoor, ex-Private Secretary to VC, DDA (under suspension). A sum of Rs. 36 lakhs was recovered from the residential premises of Shri A.M. Sharan and a sum of Rs. 3.63 lakhs from the residential premises of Shri Vijay Risbud apart from allegedly incriminating documents/bank accounts/computers have been recovered from these premises and other premises that were searched.

(c) DDA has reported that some complaints were received in the past against Commissioner (Planning) and Director (Lands). These are in different stages of enquiry.

(d) Elimination of corruption is a constant and ongoing exercise and Government has issued directions to DDA, from time to time to make systematic improvements, by bringing in transparency in its functioning, make use of

e-governance system to enhance the efficiency, transparency and elimination of subjectivity in the conduct of its business. Instructions regarding anti-corruption measures, issued by the Central Vigilance Commission are followed by DDA and measures have been taken to strengthen its vigilance administration to reduce corruption.

FDI in Urban Infrastructure and Real Estate Development

3238. SHRI C. RAMACHANDRAIAH:
SHRI K. KALAVENKATARAJO:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether Government propose to open up the urban infrastructure and real estate development to foreign investment;
- (b) if so, the details thereof; and
- (c) the total investment to be made by the foreign investors in urban development?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) to (c) foreign Direct Investment in urban infrastructure is permitted through automatic route. Foreign Direct Investment is also permitted in development of integrated township including housing & building material with prior approval of Central Government. However, Foreign direct Investment is not permitted in real estate development.

Non Resident Indians (NRIs)/People of Indian Origin (PIO) and Overseas Corporate Bodies pre-dominantly owned by NRIs/PIO to the extent of at least 60% are permitted to invest in housing and real estate development sector. It has been reported by the Reserve Bank of India, Mumbai, that as on 29-10-2002 Rs, 580.64 crores have been invested by NRIs/PIO in the housing and real estate development sector.

Construction of CGHS Dispensaries in NCR & Delhi

3239. SHRI ABANI ROY: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the CPWD has received any proposal from the Ministry of Health and Family Welfare to prepare the estimates for the construction of